Shares to private Sector in HMT and **BHEL**

724. SHRI SURA J PRASAD: SHRI CHATURANAN MISHRA:

Will the .Minister of INDUSTRY be pleased to state;

- (a) whether it is a fact that Govern have give_n shares to private sector in the HMT and BHEL;
- (b) which are the other bublic sector industries in which shares are being offered to private sector; and
- (c) what has led to this change in the policy?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTERPRISES (SHRI K. K. TEWA-RD: (a) No, Sir.

- (b) and (c) Information is being collected and will be laid on the Table of the House.
- 725. [Transferred to the 5th lAugust, 1986.]

Study on conditions of Clerks to Advocates

726. SHRI PAW AN KUMAR BAN-SAL: Will the Minister of LAW AND JUSTICE be pleased to state;

- (a) whether Government have con ducted any study regarding qualifica tions, service pattern and working conditions of clerks to Advocates;
- (b) if so, what are the findings of such a study; and
- (c) if no study has been conducted so far, whether Government propose to undertake such an exercise in the near future and take measures *o regulate by Legislation their service conditions?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRi H. R. BHARDWAJ): (a) No Sir. However, on the basis of representations made by certain Bank

Clerks Association views and comments of the Bar Council of India, High Courts, and State Bar Councils have been called for. So far replies from Bar Councils of Andhra Pradesh and Mararashtra, and the High Courts of Madhya Pradesh, Andhra Pradesh and Rajasthan only have been received.

- (b) Does not arise.
- (c) There is no such proposal.

vacancies in Allahabad High Court

727. SHRI KAPIL VERMA; SHRI SHEO KUMAR MISHRA:

Will the Minister of LAW AND JUSTICE be pleased to state;

- (a) what is the numbor of vacan cies of judges in Allahabad High Court at present and what are the reasons for not filling them up so far and by when they are likely to be filled up;
- (b) what is the number of cases in the High Court which are pending for thr, last five year, and ten years?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ); (a) Ag on 25-7-86, there were-14 vacancies in the Allahabad High Court against the sanctioned strength of 60 Judges/Additional Judges. Some appointments are likely to be finalised shortly. The matter of filling up the vacancies is engaging the attention of the Government in consultation with the concerned Constitutional authorities. It is, however, not possible to indicate the time by which all the vacancies will be filled up.

(b) According to the information furnished by the Registry of the Allahabad High Court, there were 55,535 ovre 5 years old cases and 7,168 over 10 years old cases pending in that High Court as on 31-12-1985.